

1
**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

**BEFORE
HON'BLE SHRI JUSTICE SUSHRUT ARVIND DHARMADHIKARI
ON THE 17th OF MARCH, 2023**

WRIT PETITION No. 6097 of 2023

BETWEEN:-

**SHARAD SHUKLA S/O LATE SHRI MANGILAL JI
SHUKLA, AGED ABOUT 64 YEARS, OCCUPATION:
RETIRED HM R/O 77, OM SHRI NITYANAND DHAM
SETH JI KA BAJAR DISTT. RATLAM (MADHYA
PRADESH)**

.....PETITIONER

(SHRI ABHISHEK TUGNAWAT-ADVOCATE)

AND

- 1. THE STATE OF MADHYA PRADESH PRINCIPAL
SECRETARY, SCHOOL EDUCATION
DEPARTMENT, VALLABH BHAWAN, BHOPAL
(MADHYA PRADESH)**
- 2. PRINCIPAL SECRETARY FINANCE DEPARTMENT
VALLABH BHAWAN, BHOPAL (MADHYA
PRADESH)**
- 3. DIST. EDUCATION OFFICER RATLAM DISTRICT
RATLAM (MADHYA PRADESH)**
- 4. BLOCK EDUCATION OFFICER RATLAM (MADHYA
PRADESH)**
- 5. BLOCK EDUCATION OFFICER RATLAM (MADHYA
PRADESH)**
- 6. THE PRICIPAL SANKUL GOVT.GIRLS HSS,
RATLAM RATLAM (MADHYA PRADESH)**

.....RESPONDENTS

(SHRI AAKASH SHARMA-GOVERNMENT ADVOCATE)

.....
This petition coming on for admission this day, the court passed the

following:

ORDER

Heard.

The petitioner retired from the post of Assistant Teacher. According to him, he is entitled for the benefit of leave encashment of 300 days as per Government Circular dated 08.03.2019.

Learned counsel for the petitioner submitted that a representation to the District Education Officer, Ratlam has been made, however, no decision has been taken on such representation.

In view of the short submissions made by the petitioner, present writ petition is disposed of with the following directions:

(i) The petitioner is directed to make a fresh representation alongwith copy of the present writ petition with annexures to the District Education Officer, Ratlam within 15 days from today.

(ii) On receipt of such representation, District Education Officer, Ratlam is directed to decide the same in accordance with law and pass a speaking order within three months thereafter.

It is made clear that this Court has not expressed any view on the merits of the case.

With the aforesaid directions, writ petition is **disposed of**.

(S. A. DHARMADHIKARI)
JUDGE